



2026:AHC:23900-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
APPEAL UNDER SECTION 37 OF ARBITRATION AND CONCILIATION
ACT 1996 No. - 361 of 2025

Union of India through its General Manager and
another

.....Appellant(s)

Versus

M/s Ramjee Power Constructions Limited

.....Respondent(s)

Counsel for Appellant(s)	:	Pranay Krishna
Counsel for Respondent(s)	:	

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This appeal is directed against order dated 18.10.2024 passed by Commercial Court, Prayagraj, whereby the application filed by the appellants under Section 34 of the Arbitration and Conciliation Act, 1996 has been disposed of with liberty to file the same before the competent court having jurisdiction.
2. On 14.01.2026, counsel for the appellants was granted time to make submissions regarding maintainability of the appeal in view of the judgment of Hon'ble Supreme Court in **Hindustan Copper Limited Vs. Nicco Metals Limited** : (2009) 6 SCC 69.
3. Today, citing order of this Court in the case of **The Superintending Engineer MM Dakshinanchal Vidyut Vitran Nigam Ltd. Vs. M/s Himachal Aluminium and Conductors** : Appeal under Section 37 of Arbitration and Conciliation Act 1996 Defective No. 142 of 2024, decided on 12.03.2025, submissions have been made that the appellants may be permitted to convert the present appeal into a petition under Article 227 of the Constitution of India.
4. In view of the submissions made, the office is directed to register the present appeal as a writ petition under Article 227 of the Constitution of India on appellants doing the needful for bringing the appeal in consonance with requirements of writ petition and list the same before the

appropriate Bench.

5. For statistical purposes, Appeal under Section 37 of Arbitration and Conciliation Act 1996 No. 361 of 2025 stands disposed of.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 4, 2026
AHA/Sazia